

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1108  
ANSWERED ON:07.03.2007  
CENTRAL LEGISLATION FOR PRIVATE HOSPITALS  
Karunakaran Shri P.;Kharventhan Shri Salarapatty Kuppusamy

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has realized that many private hospitals are charging abnormal fee from the patients;
- (b) if so, the reasons therefor;
- (c) whether the Government proposes to bring any legislation to control and administer the private hospitals/ nursing homes;
- (d) if so, the details in this regard;
- (e) whether the Government has proposed to constitute National Nursing Council to verify, categorise and standardize them; and
- (f) if so, the details thereof and the time by which it is likely to be constituted?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (d): Health is a State subject and regulation of private hospitals including the fees charged by them is the responsibility of the State Government. Enactment of a legislation for registration & regulation of clinical establishment is a priority area for this government.

(e) to (f): The Indian Nursing Council is already existing under The Indian Nursing Council Act, 1947.